

keep vigil to ensure perennial supply from Nangal and this has happened?

Mr. Speaker: The hon. Minister says that it was due to dust-storms.

Shri T. B. Vittal Rao (Khammam): The hon. Minister has stated that the power supply would be augmented by the commissioning of the stand-by. If it is a thermal plant, is there sufficient coal supply for commissioning the stand-by? Or, if it is an oil thermal plant, may I know whether sufficient oil is ensured for it?

Shri Hathi: So far as the stand-by is concerned, we will be getting 30,000 kw. That we shall be getting only during the peak hours. During the day there is no difficulty. For the peak hour they have sufficient material to run this.

Shri Braj Raj Singh rose—

Mr. Speaker: The hon. Minister has made a detailed statement. He has also stated that the repairs will not take more than two weeks, instead of two or three months, as mentioned in the motion.

Shri Braj Raj Singh: But we must know....

Mr Speaker: Order, order. After all, it looks as if anything is good enough to bring in an adjournment motion in this House. What can be done here I do not know whether a stage will come when either through yogic research or some other research it will be possible for people to control duststorms from here. It may be possible. Today it is not possible. I am not giving my consent to it. The hon. Minister has assured the House that every step will be taken, and the Government is a responsible government. I have allowed the subject to be brought to the notice of the House because it is a serious matter. The hon. Minister did not try to evade the questions, nor did he justify it. He has given all the facts and said, "I will certainly look into it". The limit

of two weeks is the maximum. As early as possible, he will certainly try to do everything in his power to improve the situation.

Shri Braj Raj Singh: Let him place a statement on the Table about the enquiry which is being conducted by the engineers on the spot.

Mr. Speaker: Every small thing need not be brought up here. I have no space.

12.12 hrs.

PAPERS LAID ON THE TABLE

THE TEA (AMENDMENT) RULES

The Minister of Industries (Shri Manubhai Shah): On behalf of Shri Kanungo, I beg to lay on the Table a copy of each of the following rules under sub-section (3) of Section 49 of the Tea Act, 1953:—

- (i) The Tea (Amendment) Rules, 1961 published in Notification No. GSR 452 dated the 1st April, 1961.
- (ii) The Tea (Second Amendment) Rules, 1961 published in Notification No. GSR 453 dated the 1st April, 1961. [Placed in Library, See No. LT-2634/61].

AGREEMENTS BETWEEN MESSRS. HINDUSTAN MACHINE TOOLS LIMITED AND MESSRS. LIMEX OF GERMAN DEMOCRATIC REPUBLIC AND MESSRS. RENAULTS OF FRANCE AND AGREEMENTS BETWEEN THE HEAVY ENGINEERING CORPORATION LIMITED WITH MESSRS. TECHNOEXPORT OF CZECHOSLOVAKIA.

Shri Manubhai Shah: I beg to lay on the Table a copy of each of the following papers:

- (i) Agreement dated the 6th March, 1961 between Messrs. Hindustan Machine Tools Limited, Bangalore and